

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO.15 OF 2025
IN
OA NO. 04 OF 2013

IN THE MATTER OF

SONYA GHOSH

..... APPLICANT

VERSUS

STATE OF HARYANA AND OTHERS

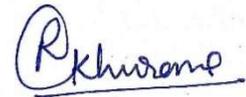
..... RESPONDENTS

INDEX

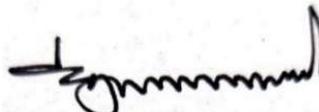
S. No.	Particulars	Page No.
1.	Reply on behalf of Respondent No.1 i.e. State of Haryana	2-10
2.	Annexure-R-1: Status Report of DFO, Gurugram	11-21
3.	Annexure-R-2: Status Report of DFO, Nuh	22-32
4.	Annexure-R-3: Status Report of DFO, Faridabad	33-44

Filed By:

Date: 15.10.2025



Rahul Khurana, Advocate
Counsel for Respondent No.1
09811894060
rkhuranalegal@gmail.com



BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO.15 OF 2025
IN
OA NO. 04 OF 2013

IN THE MATTER OF

SONYA GHOSH

..... APPLICANT

VERSUS

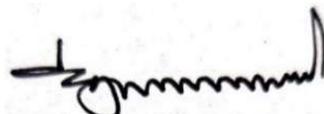
STATE OF HARYANA AND OTHERS

..... RESPONDENTS

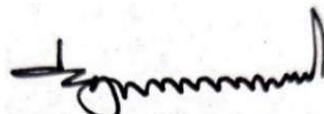
REPLY ON BEHALF OF RESPONDENT NO.1 I.E. STATE OF
HARYANA

MOST RESPECTFULLY SHOWETH:

1. That present reply is being filed through Sh. Subhash Chander Yadav, Conservator of Forest, South Circle, Gurugram, who is authorised to file present reply on behalf of Respondent No.1 (State of Haryana).
2. That in the Original Application No. 04 of 2013 filed by applicant Sonya Ghosh before the National Green Tribunal, the Hon'ble Tribunal in its order dated 23.10.2018 ordered as under: -



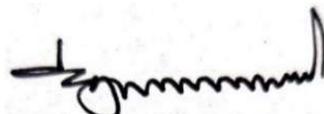
- "25. We may now deal with the issue of what are the illegal constructions in violation of notification dated 07.05.1992.
26. The Notification dated 07.05.1992 also refers to the area shown as forest land. According to the State of Haryana itself, the area covered by Notification under Sections 4 and 5 of the PLPA Act is treated as forest land by the State. Area covered by PLPA notification is also part of the above table. Moreover, in the judgment of the Hon'ble Supreme Court in *M.C. Mehta (supra)*, after referring to earlier judgment in *T.N. Godavarman Thirumulpad Vs. Union of India & Ors.2*, it was made clear that area covered by the Notification under Sections 4 and 5 of the PLPA Act was to be treated as Forest Area.
27. In view of above, any construction raised on the forest area or the area otherwise covered by Notification dated 07.05.1992 without permission of the competent authority (after the date of the said Notification) has to be treated as illegal and such forest land has to be restored.
28. We order accordingly."



3. That the PCCF (HoFF) Haryana had submitted the report of Committee constituted vide orders of Additional Chief Secretary, Govt. of Haryana, Forest & Wildlife Department, No. 1495-Ft-I-2019/2013 dated 08.07.2019 in compliance of order dated 23.10.2018, to the Hon'ble National Green Tribunal vide letter no D I-490/6213 dated 18.06.2020 and D I-490/7242 dated 25.08.2020.

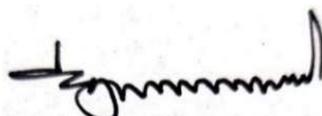
4. That the committee constituted identified the violations in areas covered by Aravalli Notification dated 07.05.1992 and the Government Departments responsible were directed for taking necessary remedial action. This Hon'ble Tribunal vide its order dated 26.08.2020 had directed for prompt action for removal of violations/encroachment in the area covered. Further, in its order dated 22.09.2021, this Hon'ble Tribunal has observed that

“...neither the action taken is adequate nor is information furnished complete. It is not clear whether the illegal constructions have been demolished, which step is important in addition to initiating prosecution and issuing show-cause notices.

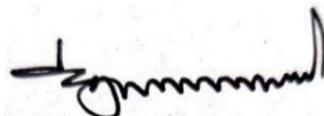


5. That the action taken report on the aforesaid matter regarding the number of identified violation/ unauthorized structures from areas covered under the Aravalli notification dated 07.05.1992 for District Gurugram is as under:-

S.N.	Department	No of Violations reported	Status of Violations
1.	Forest Department	52 violations in PLPA section 4 and/or 5 area identified and reported by Forest Department. Additional 27 violations were identified by Forest Department in forest areas subsequently.	- Out of 52 initially identified violations 9 nos. of violation were removed previously. - 15 nos. of farmhouses were removed in Gwal Pahadi and Haiderpur Viran on 25.08.2021 and 26.08.2021 (~15 Acre), - A Juggi Cluster in Ghata (~10 Acre) and a Nursery established on PLPA land was removed on 27.08.2021. - Encroachments were removed from un-classed forest land at Kadipur (2 Acre) on 10.08.2021 and Basai



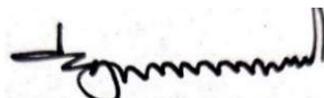
			<p>on 22.08.2021 (~2 Acre)</p> <ul style="list-style-type: none"> - 14 no. of violations were demolished on 18.10.2022 and 20.10.2022 in Gwalpahadi (~30 Acres) - 4 nos. of farmhouse were demolished in Raiseena on 29.11.2022. (~4 Acres) - Out of 52 reported violations, in 2 cases, approval under Forest Conservation Act, 1980 has been obtained. - 17 cases are pending adjudication in the Courts - 6 nos. of violations are in the nature of Temple/Dargah and reported to be constructed before PLPA notification in 1970.
--	--	--	--



			<p>- In 8 cases, Revenue authorities have been requested to demarcate the forest area to establish the violations.</p> <p>1 case is of residential cluster (Shikohpur Kumhar Basti), Notices has been given. Action will be undertaken to remove the violations.</p> <p>2 cases are of Government Institutions and have been issued notices. (Bhondsi Jail, Indian Oil)</p>
--	--	--	---

The status report submitted by Divisional Forest Officer Gurugram is annexed as **Annexure- R-1**

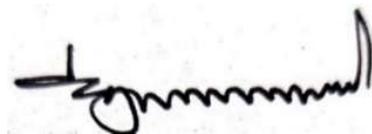
6. That in the status report of Divisional Forest Officer, Nuh district, it has been reported that there is firing range of CRPF in forest area but there is no construction on the land. The Status Report of Divisional Forest Officer, Nuh district is annexed as **Annexure- R-2**
7. That in the status report of Divisional Forest Officer, Faridabad, it has been reported that illegal constructions have been razed



in an area of 1331.37 acres by demolition at 118 locations (out of 123 locations where violation reported) and in 5 locations noticed have been issued. The copy of Status Report of Divisional Forest Officer, Faridabad is annexed as **Annexure- R-3**

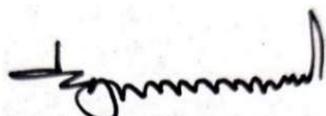
8. That it is submitted that the actions have been taken for removal of violations at some places but more actions are required for removal of violations completely.

In view of submissions made herein above, this Hon'ble Tribunal is requested to grant six months' time for completely removal of violations as due procedure of giving proper notices has to be followed before demolition of illegal structures.



Dated: 15.10.2025
Place: New Delhi

(SUBHASH CHANDER YADAV, IFS)
Conservator of Forest,
South Circle, Gurugram
for Respondent No. 1



BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO.15 OF 2025

IN

OA NO. 04 OF 2013

IN THE MATTER OF

SONYA GHOSH

..... APPLICANT

VERSUS

STATE OF HARYANA AND OTHERS

..... RESPONDENTS

AFFIDAVIT

I, Subhash Chander Yadav, IFS, Conservator of Forest, South Circle, Gurugram, aged about 56 years do hereby solemnly affirm and state as under:

1. That I am authorized representative of Respondent No.1 in present case. I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.

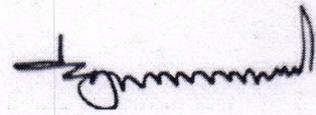


DEPONENT

Conservator of Forests
South Circle, Gurugram

VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believed to be true and no material fact has been concealed therein.

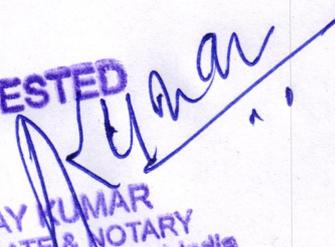


DEPONENT

Conservator of Forests
South Circle, Gurugram

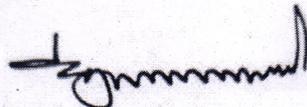


ATTESTED



VIJAY KUMAR
ADVOCATE & NOTARY
Distt. Gurgaon (Haryana) India

15 OCT 2025



Action Taken Report in O.A. No. 04/2013 Sonya Ghosh Vs. State of Haryana & Others and Haryali Welfare Society Vs. Union of India & Ors.

The Original Application No. 04 of 2013 has been filed by applicant Sonya Ghosh before the National Green Tribunal on 12.09.2013. The Hon'ble Tribunal in its order dated 23.10.2018 whereas it has been ordered as under:-

"25. We may now deal with the issue of what are the illegal constructions in violation of notification dated 07.05.1992.

26. The Notification dated 07.05.1992 also refers to the area shown as forest land. According to the State of Haryana itself, the area covered by Notification under Sections 4 and 5 of the PLPA Act is treated as forest land by the State. Area covered by PLPA notification is also part of the above table. Moreover, in the judgment of the Hon'ble Supreme Court in M.C. Mehta (supra), after referring to earlier judgment in T.N. Godavarman Thirumulpad Vs. Union of India & Ors.2, it was made clear that area covered by the Notification under Sections 4 and 5 of the PLPA Act was to be treated as Forest Area.

27. In view of above, any construction raised on the forest area or the area otherwise covered by Notification dated 07.05.1992 without permission of the competent authority (after the date of the said Notification) has to be treated as illegal and such forest land has to be restored.

28. We order accordingly."

Accordingly, the PCCF (HoFF) Haryana had submitted the report of Committee constituted vide orders of Additional Chief Secretary, Govt. of Haryana, Forest & Wildlife Department, No. 1495-Ft-I- 2019/2013 dated 08.07.2019 in compliance of order dated 23.10.2018, to the Hon'ble National Green Tribunal vide letter no D I-490/6213 dated 18.06.2020 and D I-490/7242 dated 25.08.2020. The same had been accepted by the Hon'ble Tribunal. In the report, the committee had identified the violations in areas covered by Aravalli Notification dated 07.05.1992 and the Government Departments responsible for taking necessary remedial action. NGT in its order dated 26.08.2020 had directed for prompt action for removal of violations/encroachment in the area covered. Further, in its order dated 22.09.2021 NGT has observed that

"...neither the action taken is adequate nor is information furnished complete. It is not clear whether the illegal constructions have been demolished, which step is important in addition

to initiating prosecution and issuing show-cause notices. The action taken report on the aforesaid matter regarding the number of identified violation/ unauthorized structures from areas covered under the Aravali notification dated 07.05.1992 for District Gurugram is as under :-

S.N.	Department	No of Violations reported	Status of Violations
1.	Forest Department	<p>52 violations in PLPA section 4 and/or 5 area identified and reported by Forest Department.</p> <p>Additional 27 violations were identified by Forest Department in forest areas subsequently.</p>	<p>Out of 52 initially identified violations 9 no. of violation were removed previously.</p> <p>15 no of farmhouses were removed in Gwalpahadi and Haiderpur Viran on 25.08.2021 and 26.08.2021 (~15 Acre),</p> <p>A Juggi Cluster in Ghata (~10 Acre) and a Nursery established on PLPA land was removed on 27.08.2021.</p> <p>Encroachments were removed from un-classed forest land at Kadipur (2 Acre) on 10.08.2021 and Basai on 22.08.2021 (~2 Acre)</p> <p>14 no. of violations were demolished on 18.10.2022 and 20.10.2022 in Gwalpahadi (~30 Acres)</p> <p>4 no of farmhouse were demolished in Raiseena on 29.11.2022. (~4 Acres)</p> <p>Out of 52 reported violations, in 2 cases, approval under Forest Conservation Act, 1980 has been obtained.</p> <p>17 cases are pending adjudication in the Courts</p> <p>6 no violations are in the nature of Temple/Dargah and reported to be constructed before PLPA notification</p>

			<p>in 1970.</p> <p>In 8 cases, Revenue authorities have been requested to demarcate the forest area to establish the violations.</p> <p>1 case is of residential cluster (Shikohpur Kumhar Basti), Notices has been given. Action will be undertaken to remove the violations.</p> <p>2 cases are of Government Institutions and have been issued notices. (Bhondsi Jail , Indian Oil)</p>
--	--	--	--

The action taken report submitted by all concerned departments in their areas of jurisdiction is given below:

1. Forest Department, Gurugram:

Forest Department, Gurugram had identified 52 violations in areas enclosed under section 4 & 5 of the Punjab Land Preservation Act (PLPA) 1900. The show-cause notification had been issued to all violators. It is submitted that in the interim, Hon'ble Supreme Court was hearing a Special Leave to Appeal No 7220-7221/ 2017 in the matter of "Municipal Corporation Faridabad v/s Khori Gaon Residents Welfare Association and others" where the substantial subject matter was same as is in case of Sonya Ghosh versus State of Haryana & others. In the matter of C.A. Nos.10294/2013, 11000/2013, 8173/2016, 8454/2014, W.P.(C) Nos. 1008/2021 and 1031/2021 in SLP(C) no. 7220-7221/2017 Supreme Court vide its interim order dated 20.09.2021 had observed that

"...These matters involve issue regarding forest and non-forest land in reference to interplay between provisions of the Punjab Land Preservation Act, 1900; Forest Conservation Act, 1980"

Later in the matter C.A. No. 10294/2013 titled "Narinder Singh & Ors vs Dinesh Bhutani & Ors" Supreme Court in its judgement dated 21.07.2022 has held that

"64. Thus, we hold that the lands covered by the special orders issued under Section 4 of PLPA have all the trappings of forest lands within the meaning of Section 2 of the 1980 Forest Act and, therefore, the State Government or competent authority cannot permit its use for non-forest activities without the prior approval of the Central Government with effect from 25th October 1980....."

With the clear status of land notified under section 4 of PLPA, the Forest Department in all earnestness has endeavoured to remove encroachments/violations in PLPA areas.

Summary of Current Status and Action Taken Report by Forest Department, Gurugram against the list of 52 no. violations reported earlier is as follows:

S. N.	Particulars	No of Cases
1.	Total No. of violations restored.	16
2.	Total No. of permissions given under FCA 1980 by MOEF&CC.	2
3.	Cases Pending Adjudication	
a.	Hon'ble Punjab and Haryana High Court	3
b.	Hon'ble Civil Court Sohna & Gurugram	11
c.	Special Environment Court, Faridabad	3
4.	Abhaypur, Rojka Gujjar villages and Sohna (Pahar Colony) areas under violations where DRO Gurugram has been requested to direct the Concerned Tehsildar to demarcate the area.	8
5.	Violations such as old temple and peer dargah which fall under section 4 or/& 5 of PLPA, 1900, where construction was done before the PLPA notification in 1970.	6
6.	Government Institutions, where Show-Cause notice has been issued.	2
7.	Residential Cluster , Notices have been issued and action is yet to be taken	1
	Total	52

A few additional violations in forest areas have also come to notice of Forest Department and acted upon. Total areas restored from violations since August, 2021 by Forest Department in is as under:

S.N.	Particulars	Area restored
1.	15 no of farmhouses removed in Gwalpahadi and Haiderpur Viran on 25.08.2021 and 26.08.2021.	~15 acre
2.	Juggi Cluster in Ghata (~10 Acre) and a Nursery established on PLPA land was removed on 27.08.2021.	~10 acre
3.	Encroachments were removed from un-classed forest land at Kadipur (2 Acre) on 10.08.2021	~ 2 acre
4.	Encroachments were removed from un-classed forest land at Basai (2 Acre) on 22.08.2021	~2 acre
5.	14 no. of violations were demolished on 18.10.2022 and 20.10.2022 in Gwalpahadi	~30 acre

S.N.	Particulars	Area restored
6.	4 no of farmhouse were demolished in Raiseena on 29.11.2022.	~ 4 acre
	Total	~ 63 acre

The case wise report is annexed as **Annexure-1**

It is further submitted that Forest Department to take action against the remaining violations/encroachment in forest area process of issuance of notices is completed. 97 notices has been issued in month of February to August 2025. Further action for removal of violations/encroachment is being undertaken.

Dy. Conservator of Forests,
Gurugram

Ends. No. 1083-c

Dated: 15/10/25

A copy is forwarded to Conservator of Forests, South Circle, Gurugram for necessary action.

Dy. Conservator of Forests,
Gurugram

Amxwd-1

Action Taken Report of violation in Section 4 & 5 of PLPA 1900 in District Gurugram.

Sr. No.	Name and Address (Owner)	Type and detail of Structure	Name of Tehsil	Name of Village	Khasra No./ Mustil No.	Area	Location		Notice	Action Taken
							Longitude	Latitude		
1	Kuldeep S/o Haria	Jhugi/Teen shades	Gurugram	Ghata	75	2.5 Acre Aprx.	28.431471	77.114209	Yes	Demolished
2	Manoj kumar S/o Jaipal	Construction of road	Gurugram	Ghata	90	545m2	28.426192	77.115173	Yes	Restored
3	Kholi mandir Gausala-Baba mohan ram & gausala committee sector 54 grm	Mandir & Gausala	Gurugram	Haiderpur Viran	342	3.10 Acre	28.440503	77.118202	Yes	PC Case No. 20-G, 2020-21, Case No. 23/2021, Next Date - 13-03-2023
4	Om Parkash Mintu Dhaba	Building Structure & Boundary Wall	Gurugram	Haiderpur Viran	344/1,345	585 m2	28.26'14"	77:7'18"	Yes	Civil Court Gurugram CS/4847/2018 Next Date 15-12-2022
5	Col. Meera Mohan Katikar	Building Structure & Boundary Wall	Gurugram	Gwal Pahari	84	2548 m2	28.440358	77.124175	Yes	Civil Court Gurugram CS/1640/20 Next date-30.01.2023
6	Tarseem Sharma Now at Correct name Surendre pal s/o Balkishan Sharma	Boundary Wall & Small Room	Gurugram	Haiderpur Viran	343//3	9732 m2 Aprx.	28.26'28	77.7'24"	Yes	Civil Court Gurugram CS/1704/20 Next date-15.12.2022
7	Shiv Mandir	Temple	Gurugram	Sakatpur	85	995m2	28.22 24.021010	76.59 50.257143	Yes	As per Sarpanch of village construction is around 300 years old. (constructed before 1970 notification)
8	Devender singh geda	Boundary Wall & Building Structure	Gurugram	Gwal Pahari	84//4/1	16158 m2	28.25'56"	77.7'31"	Yes	Civil Court Gurugram CS/2680/21 Next date-01.02.2023
9	Manish Gupta & Aakash Mishra	Boundary Wall & Small Structure	Gurugram	Gwal Pahari	84//4/2	615m2	28.432904	77.12695	Yes	Hon'ble High Court Case No. 94 of 2019 vs MCG & Others, Stay Order
10	Baljeet Rathi, Harpal singh ohri, Soniya sood	Boundary Wall & Small Structure	Gurugram	Gwal Pahari	84//4/3	12163m2	28.25' 55"	77.7'36"	Yes	Civil Court Gurugram CS/1664/20 Next date-15.12.2022
11	Advocate R Anand	Farm House	Gurugram	Gwal Pahari	82	8042m2	28.428866	77.125827	Yes	Hon'ble High Court Case No. 94 of 2019 vs MCG & Others, Stay Order
12	Advocate R Anand	Farm House	Gurugram	Gwal Pahari	82	3962m2	28.429572	77.127152	Yes	Demolished
13	Manjeet Sabarwal	Farm House	Gurugram	Gwal Pahari	82	6334m2	28.42729	77.128322	Yes	Demolished

14	Tarseem Sharma Now at Correct name Surender pal s/o Balkishan Sharma	Farm House	Gurugram	Gwal Pahari	84	1800m2	28.441494	77.124124	Yes	Case No. CS/1704/20 Reply submitted on 03.03.2021 in Hon'ble Civil court Gurugram (Next date-15.12.2022), Stay Order vide dated 23-10-2020 / Hon'ble High Court Case No. / 94 of 2019 vs MCG & Others Demolished by MCG
15	Azad lohia s/o hiralal	Farm House	Gurugram	Gwal Pahari	84	2340m2	28.26'5	77.7'19	Yes	Demolished by MCG
16	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//21/3	1095m2	28.24'26"	77.09'19"	Yes	Demolished by MCG
17	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//19	398m2	28.24'28"	77.09'20"	Yes	Demolished by MCG
18	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//20	180m2	28.24'29"	77.20'19"	Yes	Demolished by MCG
19	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//12	353m2	28.24'30"	77.09'19"	Yes	Demolished by MCG
20	Jai kishan S/o Chandgi Ram Khillu S/o Ragbeer Dhani Ram S/o Hukam singh Desh raj s/o jeet ram Shishpal s/o Itwari. Rajpal s/o Itwari Ramesh s/o Samviya Udaybhan s/o chuhad singh	Boundary Wall	Gurugram	Shikohpur	2432	- 624 m2	28.21'43"	76.59'22"	Yes	PC No. 21 G of 2020-21, Case No. 49/21, Next Date - 09-01- 2023
21	Gyan guru Mandir sikhopur	Temple	Gurugram	Shikohpur	2431	2.5 Acre	28.21'38"	76.59'27"	Yes	As per Sarpanch of village construction is around 350 years old. (constructed before 1970 notification)
22	Sikhopur kumhar basti Satbir S/o Risal Singh Mahabir S/o Risal singh Narender S/o Risal singh	Building Structures	Gurugram	Shikohpur	2441	3933m2	28.36014	76.98901"	Yes	Notice is given by RFO, Gurugram vide letters no. 83- G,104-G and 105 dt. 04.08.2021 but have not replied yet.
23	Peer Dargah	Peer Dargah	Gurugram	Naurangpur	98	418m2	28.20'55"	76.58'24"	Yes	As per Sarpanch of village construction is around 350 years old.(constructed before 1970 notification)
24	Baba saad Mandir Naurangpur	Temple	Gurugram	Naurangpur	94	2.5 Acre	28.21'00"	76.59'29"	Yes	As per Sarpanch of village construction is around 150 years old.(constructed before 1970 notification)

25	Ratan s/o Hemraj Sawan s/o Hardyal Lakhan s/o Amar singh Vinod s/o Palu Kalu s/o Muknaram	Jhuggi Kasan	Gurugram	Kasan	269	17926m2	28.21'2125	76.54'33.59	Yes	Civil Court GGM (Next date - 15.12.2022) CS 2955/2020 CS 2958/2020 CS 2951/2020
26	Indian Oil Ltd.	Boundary Wall & Small Structure	Gurugram	Manesar	112//19,20,21,22	1.30 Acre	28 20 29.67	76 56 11.28	Yes	Notice is given by RFO, Gurugram vide letter no. 152-G dt. 10.12.2020 but have not replied yet.
27	Farm House A-17, D.C Gabriel 248 Espace, Nirvana Country. Sector- 50, Gurugram (122018)	Boundary Wall	Sohna	Raisina	22// 1 Min, 10 Min	452.34 M ²	28.321634	77.016024	Yes	Demolished
28	Farm House A-19 Mukesh Arora B-26 Sector- 36, Noida	Farm House	Sohna	Raisina	22// 1, 9, 10, 11, 12	5561.91 M ²	28.321111	77.016111	Yes	Demolished
29	Farm House A-21 Jyoti Mirधा Gahloat, 875, Sector-17 B, GGM	Boundary Wall	Sohna	Raisina	22// 11, 12, 19, 20	4807.23 M ²	28.320668	77.016314	Yes	Demolished
30	Farm House A-1, 12A, Nita Khanna 37-B, Ashoka Avenue, Sainik Farms, New Delhi India (110062).	Farm House	Sohna	Raisina	40// 1min, 2 min, 9, 10, 11, 12	11345.41 M ²	28.316089	77.023249	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Final notice for removing the encroachment is given. Court Case no CS/288/2021 in sohna Court filed by owner. & next hearing date 07.12.2022 on Arguments.
31	Farm House A-33, A-33A Sheetal Gaur (d/o Omprakash Kaushik) w/o Naresh Gaur, H. no. Q- 5/12, DLF City Phase-II Gurugram	Boundary Wall one side	Sohna	Raisina	32// 10, 11, 20	1099.51 M ²	28.31813	77.019628	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Court Case no CS/49/2021 filed by owner. Case dismissed on date 02.11.2021. Complaint Rejected. But MC sohna Vs Sheetal Gaur w/o Naresh Gaur Case No. CS/283/2021 is pending. Next hearing is on 14.12-2022.

32	Farm House A-33B, Sudhir Aggarwal S/o Sh. Jp Aggarwal R/o 59 Esapce, Nirwana Country, Sector-50, South City-2, Islam Pur (97), GGM,	Boundary Wall Rooms,	Sohna	Raisina	32// 10, 11, 19, 20, 21, 22	9128 M ²	28.318016	77.019927	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Court Case noCS/271/2020 filed by owner. Case dismissed on date 02.11.2021. Plaintiff Rejected. Court case no. CA/141/2021 filed by owner in gurugram court again & Case dismissed on date 29.04.2022.. Court Case noCS/286/2021 filed by owner is pending for 07.12.2022. (Stay Order)
33	House A-33D, Ms. Suman Arora w/o Sh. B.B Arora, R/o Flat no. 1102, Beacon Tower, Omex Hills I, Sector-43, Suraj Kund, FBD	Boundary Wall, Rooms, Under ground & Water tank	Sohna	Raisina	32// 9, 10, 11, 12, 19, 20, 22	8686.52 M ²	28.318367	77.020453	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Court Case no CS/39/2021 filed by owner. Case dismissed on date 15.12.2021. Plaintiff Rejected. Sohna Court Case no CS/284/2021 filed by owner & Next hearing date 07.12.2022. Court case no. CA/4/2022 filed by owner in gurugram district court again & Next hearing is on 07.12.2022. (Court Stay)
34	Farm House A-31G,H, Devender Kumar, A-3, Gali No. 41, Sadh Nagar, Palam colony, Palam Village, S.O. South west Delhi-110045	Boundary Wall, Room	Sohna	Raisina	32// 1, 10	5130.47 M ²	28.319098	77.020021	Yes	Restored
35	Haryana Tourism Complex (barbet) Sohna	Boundary Wall, Building & Park	Sohna	Sohna	232// 1, 2, 9, 10, 11, 12, 20, 21, 22, 233// 5, 6, 15, 16, 25 244// 1, 2, 9, 10, 11, 12	61440 M ²	28.241662 28.242650	77.063900 77.064467	Yes	Haryana Tourism has replied that the complex was started in 1970 and completed in 1973.
36	Pahar Colony Sohna	illigal Colony (Houses)	Sohna	Sohna	259// 2, 3, 5/2, 6/1, 6/2, 7, 8, 9, 11/2, 12, 13, 14, 15, 17, to 24 25/1, 25/2	50071 M ²	28.239346 28.240271	77.066289 77.066489	Yes	Old Habitation colony. Demarcation is required to establish the exact voliations, which is being undertaken.

37	IRB Bhondsi /RTC Bhondsi	Stedium, Hospital, training block, Building Admin Block & Play Ground, Astbal, Roads, Barwood wire Fainsing, leveling by earth.	Sohna	Bhondsi	7// 11, 18, 19, 20, 21, 22, 20// 11 to 25 21// 2, 9, 10, 11, 12, 22// 6, 7, 8, 13, 14, 15, 23// 11, 12, 16, 17, 18, 19, 20, 23, 24, 25, 24// 21// 1, 28// 1, 29// 4, 5, 31// 8, 9, 10, 11, 12, 13 32// 1 to 25	298985 M ²	28.375417 28.374247 28.372336 28.373108 28.370949 28.371143	77.09931 77.09797 77.107461 77.105039 77.098873 77.096333	Yes	Case has been Approved No.FP/HR/Others/42509/2019 dt.02.03.2021
38	Bhondsi Jail	Buildings	Sohna	Bhondsi	63// 6 to 25 64// 9 to 12, 19 to 22, 75// 1, 2, 9 to 12, 19 to 22, 76// 1 to 25, 77// 5, 6, 15, 16, 25, 109// 1, 2, 3, 8 to 13, 18 to 23, 108// 5, 6, 15	351190 M ²	28.36743 28.362732	77.097184 77.095113	Yes	Notice is given by RFO, Sohna vide letter no. 649-S, dt. 15.11.2022 bu thave not replied yet.
39	Rithoj Collage	Building, Park & Eearth Leveling, Boundery Wall	Sohna	Rithoj	8// 16, 17, 24, 9// 12, 13, 14, 17, 18, 19, 21, 22, 23, 24	72000 M ²	28.359756 28.360309	77.103461 77.101737	Yes	Prosecution case no.32/20 is pending in SEC, Faridabad. Next date is 13.03.2023
40	Vinod S/o Raghunath	Barbed wire Fansing	Sohna	Khedla	7// 14/2, 22	2210 M ²	28.326356 28.326499	77.113581 77.113537	Yes	Restored
41	Khachedu S/o Bhopat Sikka, vill Khedla, The- Sohna, Distt- Gurugram	Houses & Jhuggi	Sohna	Khedla	7// 17/1, 24/2	3980 M ²	28.325493 28.325699	77.113547 77.113747	Yes	Restored
42	Chandgiram S/o Harpal Gujjar, vill Khedla, The- Sohna, Distt- Gurugram	Houses & Jhuggi	Sohna	Khedla	22// 4/2, 5, 6, 7, 14, 15/2	7240 M ²	28.324836 28.325044	77.113917 77.113769	Yes	Restored
43	Indra Ghandi Holliday Damdama	Building & Stedium	Sohna	Damdama	22// 16, 24// 1/1, 1/2	5320 M ²	28.306924 28.308259	77.127515 77.126881	Yes	Approved under FCA-1980 no. 8&8389&FC Date 08-03-1989.
44	Babli Blue Camp, Munesh Devi w/o Sh. Lulu Ram s/o Harichand	Banquit Hall, Rooms, Farming, Boundery wall	Sohna	Abheyapur	4// 12, 19, 20. 5// 16, 17	16157 M ²	28.300559	77.128177	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
45	Ramesh Kohli (9810034111)	Banquit Hall, Rooms, Farming, Boundery wall	Sohna	Abheyapur	25// 8 to 13	16962 M ²	28.299132	77.130713	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.

46	Amrik Singh Mikka (9818448484) S/o Ajmer Singh, D-97, IInd Floor, Vikashpuri, New Delhi- 110018	Farm House & Farming	Sohna	Ashyepur	4// 11, 20, 5// 14, 15, 16, 17	11693 M ²	28.301950	77.128006	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
47	Amrik Singh Mikka (9818448484) S/o Ajmer Singh, D-97, IInd Floor, Vikashpuri, New Delhi- 110018	Farm House & Farming	Sohna	Rojka Gujjar	130//	60592 M ²	28.305561	77.132337	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
48	Shamsher Singh Ahlawat s/o Nawal Singh Ahlawat H No. 136, Sector-17, GCM & H No. 342, Sector- 17, GGM	Farming	Sohna	Rojka Gujjar	118// 130//	14977 M ²	28.307458	77.134028	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
49	Sangeeta D/o Saran Singh, C-123, IInd Floor, Defence Colony, Delhi	Farm House	Sohna	Rojka Gujjar	129//	20901 M ²	28.301792	77.132732	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
50	Arun Vikas Guha S/o late Sh. K.V Guha, H no. 1541, Chitranjan park, New Delhi	Farm House & Farming	Sohna	Rojka Gujjar	130//	30285 M ²	28.304021	77.132382	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
51	Pond & Illigale construction	Pond & Illigale construction	Sohna	Rojka Gujjar	53//		28.19.33.82	77.8.37.58	No	Restored
52	Sanjay Dua S/o Nand Lal Dua, R/O A-1205, Uttam Nagar, New Delhi	Farm House & Farming	Sohna	Rojka Gujjar	129//	15750 M ²	28.303519	77.135823	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.


Dy. Conservator of Forests,
Gurgaon

वन विभाग, हरियाणा सरकार

कार्यालय उप वन संरक्षक, नूंह-मेवात।

गऊशाला रोड, फॉरेस्ट कॉम्प्लेक्स, नूंह-मेवात, दूरभाष एवं फैक्स नं० 01267-274701

Email : dfo_mewat@yahoo.com

क्रमांक:- 1102

दिनांक:- 14-10-25

सेवा में:-

वन संरक्षक, दक्षिणी परिमण्डल,
गुरूग्राम।

विषय:-

Action Taken Report of Execution Application No. 15/2025 in O.A No. 04/2013 in matter of Sonya Ghosh Vs. State of Haryana & Ors.

संदर्भ:-

आपका सभा नोटिस क्रमांक 3577-91 दिनांक 09.10.2025 के निरन्तर में।

उपरोक्त विषय के सम्बन्ध में आपकी सेवा में अवगत करवाया जाता है कि उक्त केस में लगे निष्पादन आवेदन संख्या 15/2025 (in O.A No. 04/2013 in matter of Sonya Ghosh Vs. State of Haryana & Ors.) में इस कार्यालय द्वारा की गई कार्यवाही रिपोर्ट निम्न प्रकार से आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु भेजी जाती है:-

Name of Range	Farm House/Structure Details	Khasra No. of Land	Details of Construction as per Forest Record		Status of land w.r.t PLPA, Aravalli Plantation and Forest Act.	Action Taken by Forest Department for Violation of PLPA, Aravalli Plantation & Forest Act.	Remarks
			Pre Aravalli Notification	Post Aravalli Notification along with period			
1	2	3	4	5	6	7	8
FP Jhirka	Structure of CRPF Camp and Firing Range, FP Jhirka	324 to 375, 379 to 426			FP Jhirka PLPA-1900 of Section 4 & 5	Violation of notified area under Sec 4 & 5 of PLPA-1900, IFA, 1927, FCA, 1980 & Wild Life Protection Act, 1972. A Notice issue to Additional D.I.G.P, Group Centre, CRPF, Gurugram, Haryana vide Range Forest Office, FP Jhirka office Letter No. 427 dated 13.10.2025 (Copy Enclosed)	The 350 acres of land was transferred in favour of CRPF Group Centre in 2002. Above Area was covered under Section 4 & 5 of PLPA-1900 as per Notification No. S O 42/P.A 2/1900/S 4/9 4, dated 23 May, 1994 Notification No S O 43/P.A 2/1900/S 5/9 4 dated 23 May, 1994 (Copy Enclosed)

Enclosed : As above

sd-
उप वन संरक्षक,
नूंह।

पृ० क्रमांक:- 1103

दिनांक:- 14-10-25

इसकी एक प्रति प्रधान मुख्य वन संरक्षक, (बजट एवं योजना), हरियाणा, पंचकुला को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

sd-
उप वन संरक्षक,
नूंह।

HARYANA GOVT. GAZ., (EXTRA), MAY 23, 1994
(JYST. 2, 1916 SAKA)

[Authorized English Translation]

PART III

HARYANA GOVERNMENT
FOREST AND ANIMAL HUSBANDRY DEPARTMENT

ORDER

The 23rd May, 1994

No. S.O. 43/P.A.2/1900/S.5/94.- Whereas certain areas mentioned in the schedule annexed hereto are comprised within the limits of the local areas notified under section 3 of the Punjab land preservation Act, 1900, -*Vide* Haryana Government, Forest Department, Notification No. S.O. 7/H.A.48/73/S.3/92, dated the 10th January, 1992, whereas in respect of the said areas the Governor of the Haryana is satisfied after due inquiry that the regulations, restrictions and prohibition hereinafter specified are necessary for the purpose of giving effect to the provisions of the said Act.

Now, therefore, in exercise of the power conferred by section 5 of the said Act, the Governor of the Haryana hereby I prohibits the following Acts for a period of 25 years, with effect from the date of this order, in those areas:-

1. The cutting of trees or timber or brush wood lopping of trees for any purpose; provided that the Divisional Forest Officer, Gurgaon Forest Division, may permit :-

- (a) The cutting of trees for house building and agricultural implements, and of dry wood for fuel for marriage by person shown in the settlement record as entitled to do so; and
- (b) The lopping of branches for lac and the sale of charcoal-leaves to leather workers:

Provided further that for the cutting of dry wood for the death ceremonies by the person shown in the settlement record as entitled to do so, the permission of the Divisional Forest Officer shall not be required and that for this purpose a simple information to the Forest Guard concerned within a fortnight of felling shall do.

2. The collection of removal of grass for any purpose; provided that the Divisional Forest Officer, Gurgaon Forest Division, may permit:-

- (a) The cutting or sale of ripe grass after the rainy season; and
 - (b) The cutting or sale of green grass during the rainy season from such portion of the notified in area which grass may have sufficiently established itself.
3. The pasturing of any cattle other than goat, sheep and camels:

Provided that in such area where the forest crop is well established and in cases of emergency such as abnormal drought of floods, the Divisional Forest Officer, Gurgaon Forest Division, may throw open such area for grazing of the cattle of the land owners such conditions as may be appropriate in each case.

HARYANA GOVT. GAZ., (EXTRA), MAY 23, 1994
(JYST. 2, 1916 SAKA)

SCHEDULE

District	Tehsil	Village with H.B. No.	Description of Khasra Nos.		Area in acres
			Rect.No.	Killa No.	
1	2	3	4	5	6
Gurgaon	Ferozpur	Ferozpur	324 to 375	Acre Kanal Marla 1448 3 16	
	Jhirka	Jhirka Hadbast No. 73	379 to 426		

VIRENDRA NATH,
Secretary to Government, Haryana,
Forest, Department.

9154 L.R (H)- Govt. Press, U.T, Chd.

HARYANA GOVT. GAZ., (EXTRA), MAY 23, 1994
(JYST. 2, 1916 SAKA)

PART III

HARYANA GOVERNMENT

FOREST DEPARTMENT

ORDER

The 23rd May, 1994.

No. S.O.42/P.A.2/1900/S.4/94.- Whereas the Governor of the Haryana is satisfied after due inquiry that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900;

Now, therefore, in exercise of the power conferred by section 4 of the said Act, the Governor of the Haryana hereby prohibits the following Acts for a period of 25 years, with effect from the date of publication of this order in the Official Gazette in the area specified in the schedule annexed here to, the said area forming part of the village Ferozpur Jhirka, Tehsil Ferozpur Jhirka, Gurgaon district, specified in the schedule annexed to Haryana Government, Forest Department, Notification No. S.O.7/H.A.48/73/S.3/92, dated 10th, January, 1992:-

1. The clearing or breaking up of land not ordinarily under cultivation prior to publication of Haryana Government Forest Department, Notification No. S.O.7/H.A.48/73/S.3/92, dated 10th, January, 1992 provided that the breaking up of land for cultivation may be permitted by the Divisional Forest Officer, Gurgaon Forest Division.
2. The quarrying of the stone or the burning of lime at places where such stone or lime had not ordinarily been so quarried or burnt prior to the publication of the said notification, except with the permission of the Collector of Gurgaon District; who will consult the Divisional Forest Officer, Gurgaon Forest Division, before according such permission.
3. The cutting of trees or timber, or the collection or removal or subjection to any manufacturing process, of any forest produce other than grass, flowers, fruit and honey, save for the bona domestic or agricultural purpose of right-holders in the land; provided that the owners of the land may sell trees or timber after first obtaining a permit to do so from the Divisional Forest Officer, Gurgaon Forest Division, such permit will prescribed such conditions for sale as may from time to time appear necessary in the interest of forest conservancy.
4. The setting on fire of trees, timber or forest produce; and
5. The admission, herding, pasturing, retention of sheep, goats and camels; provided that in cases where sickness necessitates the keeping of goat for milk the Divisional Forest Officer, Gurgaon Forest Division; may issue a permit at his discretion for the retention of a limited; number of stall-fed goats to be specified for a specified period.

HARYANA GOVT. GAZ., (EXTRA), MAY 23, 1994
(JYST. 2, 1916 SAKA)

SCHEDULE

District	Tehsil	Village with H.B. No.	Description of Khasra Nos.		Area in acres		
			----- Rect.No.	Killa No.			
1	2	3	4	5	6		
Gurgaon	Ferozpur Jhirka	Ferozpur Jhirka Hadbast No. 73	324 to 375 379 to 426	Acre 1448	Kanal 3	Marla 16	

VIRENDRA NATH,
Secretary to Government, Haryana,
Forest, Department.

MINISTRY OF ENVIRONMENT & FORESTS

NOTIFICATION

New Delhi, the 7th May 1992

(Under Section 3(1) and 3(2) (v) of the Environment Protection Act, 1986 and rule 5 (3) (d) of the Environment (Protection) Rules, 1986 restricting certain activities in specified area of Aravalli Range, which are causing Environmental Degradation in the Region.

S.O. 319 (E) - Whereas a Notification under section 3 (1) and section 3 (2) (v) of the Environment (Protection) Act, 1986 (29 of 1986) inviting objections against restricting certain activities in specified area of Aravalli Range which are causing Environmental Degradation in the Region was published in the Gazette of India, Part II-Section 3 Sub-section (ii) vide S. O. 25 (E) dated 9th January, 1992;

And whereas all objections received have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2), of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby prohibits the carrying on of the following process and operations, except with its prior permission, in the areas specified in the Table appended to this Notification:

- (i) Location of any new industry including expansion modernisation;
- (ii)
 - (a) All new mining operations including renewals of mining leases.
 - (b) Existing mining leases in sanctuaries/national Park and areas covered under Project Tiger and/or
 - (c) Mining is being done without permission of the competent authority.
- (iii) Cutting of trees;
- (iv) Construction of any clusters of dwelling units, farms houses, sheds, community centres, information centres and any other activity connected with such construction (including roads a part of any infrastructure relating thereto);
- (v) Electrification (laying of new transmission lines).

2. Any person who desires to undertake any of the above mentioned processes or operations in the said areas, shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi, in the attached application form (Annexure) specifying, inter alia, details of the area and the proposed process or operation. He shall also furnish an Environment Impact Statement and an Environmental Management Plan along with the application and such other information as may be required by the Central Government for considering the application.
3. The Central Government in the Ministry of Environment and Forests shall, having regard to the guidelines issued by it from time to time for giving effect to the provisions of the said Act, grant permission within a period of three months from the date of receipt of the application or where further information has been asked for from the applicant, within a period of three months from the date of the receipt of such information, or refuse permission within the said time on the basis of the impact of the proposed process or operation on the environment in the said area.
4. For seeking permission under this Notification, an application in the prescribed form (see Annexure), duly filled in, may be submitted to the Secretary, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi.

[No. 17/1/91-PL/IA]
R. RAJAMANI, Secy.

TABLE

Areas where carrying on of processes and operations without permission is prohibited

- (i) all reserved forests, protected forests or any other area shown as "forest in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon District of the State of Haryana and the Alwar District of the State of Rajasthan.
- (ii) All areas shown as: -
 - (a) Gair Mumkin Pahar, or
 - (b) Gair Mumkin Rada, or
 - (c) Gair Mumkin Behed, or
 - (d) Banjad Beed, or
 - (e) Rundh.

in the land records maintained by the State Government as on the date of this notification in relation to Gurgaon district of the State of Haryana and the Alwar district of the State of Rajasthan.

- (iii) all areas covered by notifications issued under section 4 and 5 of the Punjab Land Preservation Act, 1900, as applicable to the State of Haryana in the district of Gurgaon up to the date of this Notification.
- (iv) all areas of Sariska National Park and Sariska Sanctuary notified under the Wildlife (Protection) Act, 1972 (53 of 1972).

ANNEXURE

APPLICATION FORM

1. (a) Name & address of the project proposed:
 (b) Location of the project:
 Name of the Place:
 District, Tehsil:
 Location Map:
 (c) Alternate sites examined and the reasons for the site proposed:
2. Objectives of the project:
3. (a) Land Requirement:
 Agriculture land:
 Other (specify):
 (b) (i) Topography of the area indicating gradient, aspect & altitude.
 (ii) Erodability classification of the proposed land.
 (c) Pollution sources existing within 10 km. Radius.
 (d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
 (e) Rehabilitation plan for Quarries/borrow areas :
 (f) Green belt plan.
 (g) Compensatory afforestation plan.
4. Climate & Air Quality*:
 (a) Wind rose at site:
 (b) Max. /Min./Mean annual temperature.

- (c) Ambient air quality data:
 - (d) Nature & concentration of emission of SPM, Gases (CO, CO₂, SO₂, NO_x, etc.) from the project:
5. ** (a) Water balance at site surface and ground water availability and demand:
(b) Lean season water availability:
(c) Water source to be tapped with details of competing users (Rivers, lake, Ground, Public supply):
(d) Water Quality:
(e) Changes observed in quantity and quality of water in the last 15 years and present charging and extraction details:
(f) (i) Quantum of waste water to be released with treatment details:
(ii) Quantum & Quality of water in the receiving water body:
(iii) Quantum of waste water to be released on land and the type of land:
6. Solid Wastes:
(a). Nature & quantity of solid wastes generated:
(b). Solid waste disposal method:
7. Noise & vibrations:
(a) Sources of noise & vibrations:
(b) Ambient noise level:
(c) Noise & vibration control measures proposed:
(d) Subsidence problem, if any, with control measures:
8. Power requirement indicating source of supply; complete environmental details to be furnished separately, if captive power unit proposed:
9. Total labour force to be deployed with details of:
- Endemic health problems in the area.
- Health care system proposed:
10. (a) Number of families and population to be displaced :
(b) Rehabilitation Master Plan:
11. Risk assessment report:
12. (a) Environmental Impact Assessment Report :
(b) Environmental Management Plan: Prepared as per Guidelines of MEF issued from time to time.
(c) Detailed Feasibility Report:
(d) Proposal for diversion of Forestland under Forest (Conservation) Act, 1980 including Benefit Cost analysis.

13. Recommendations of the State Pollution Control Board and/or the State Department of Environment & Forests.

Signature of the Applicant
Along with name, date and
full Postal address.

*Data may be obtained from India Meteorological Department and State Pollution Control Board.

**Ground water Board and the Irrigation Deptt. May be contacted for data.

N.B.

- A. Item Nos. 3(c), 4, 5, 6, 7, 8, 9, 10, 12 (b) and 12 (c) are not applicable to cutting of trees.
- B. Item Nos. 3(c), 4, 7, 11 are not applicable to construction of cluster of dwelling units, farm sheds, community centre and any other activity connected with such construction including roads.
- C. Item Nos. 3(b), 3(c) (3e), 3(f), 4, 5, 6, 7, 9, 12(a) & 12(b) are not applicable to electrification.
- D. All items to be furnished in case of mining, industry, thermal power, transport projects.
- E. Notwithstanding the above, any item(s) considered not applicable may be so indicated along with reasons.

141
FOREST DEPARTMENT OF HARYANA
RANGE FOREST OFFICE, FEROZEPUR JHIRKA
DELHI-ALWAR ROAD, FEROZEPUR JHIRKA
 E-mail : rfoferozepurjhirka@gmail.com

No :

Date :

To,

Additional D.I.G.P
Group Center C.R.P.F., Gurugram, Haryana

Sub. : Notice.

It has been reported that you have under taken non forestry activities in land bearing type of structure *350 Area* area Ha., Acer/M² *324 to 326* in Khasra No. /Mustil No. Kila No.
 In Village *F.P. Jhirka* Distt. Nuh. *343 to 351*

This Area Notified as Protected Forest vide Notification no. S.O. 16/ C.A.16/ 1927 /S.29/ 2023 dated 11-04-2023 of Punjab land preservation Act. 1900. As per the order of Hon' ble supreme court the land so notified under PLPA is treated as "Forest" for the purpose of forest Conservation Act, 1900 and execution of non forestry activities by committing illegal encroachment, leveling of ground, breaking of land, erection of boundary wall, constructing concrete structure on land notified under This Area Notified as Protected Forest vide Notification no. S.O. 16/C.A.16/1927 /S.29/2023 dated 11-04-2023 of PLPA 1900 are violation of order of Hon' ble supreme court and PLPA 1900 & Forest Conservation Act, 1980, there for your action amount to violation of the PLPA 1900 and forest conservation Act 180, Hon' ble NGT orders, Hon' ble supreme court orders.

Hence, you are hereby called upon your explanation Many time but no response from your behalf we get till today. So, it is the final notice and you have given time for today to give your explanation the date of receipt to this notice why action cannot be initiated against you for violation of the orders of Hon' ble supreme court and PLPA 1900 & forest conservation act 1980 simultaneously you are also directed to remove all the construction etc. and restore the original status of land if you fail to submit your explanation or remove illegal encroachment by yourself within the specified time the action will be initiated to remove illegal encroachment without any further reference to you. It is hereby clarified that no plea will be entertained after recovered from you and in case of default it shall be a fit charge on the property and shall be recovered by disposing it under land Revenue Act and other relevant laws. You shall also be booked under following laws for civil and criminal offences:

- a) PLPA Act, 1900.
- b) Indian Forest Act, 1927.
- c) Indian Penal Code, 1860.
- d) Forest Conservation Act, 1980.
- e) Wild Life Protection Act. 1972.

—sd—
 Range Forest Officer,
 Ferozepur Jhirka.

Endst No: *428*.....

Date: *13/10/2025*

A Copy is forwarded to the Divisional Forest Officer, Nuh for Information and necessary action.

Rafiqar
14/10



[Signature]
 Range Forest Officer
 Ferozepur Jhirka



कार्यालय वन मण्डल अधिकारी, फरीदाबाद
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद,
E-mail dfofbd2@gmail.com



क्रमांक ४४५

दिनांक 13.10.2025

सेवा में-

वन संरक्षक, द0 परि0,
गुरुग्राम।

विषय Execution Application No. 15/2025 in O.A. No. 04/2013 in the matter of
Soniya Ghosh Vs State of Haryana and Ors.

संदर्भ आपका पत्र क्रमांक 3577-91 दिनांक 09.10.2025

उपरोक्त विषय के संबंध में संदर्भांकित पत्र द्वारा चाही गई सूचना पत्र के साथ

संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न/उपरोक्त।


वन मण्डल अधिकारी,
फरीदाबाद।

Detail of Violations in areas notified under section 4 and/or 5 of PLPA, 1900 and in Aravalli Plantation

S. No	Name of Village	Type of unauthorised structure	Name of owner	Mustill no.	Kila No.	Area of the unauthorised structure	Status of land (PLPA u/s 4&5/Aravalli Plantation area)	Status of permission under FC Act	Action Taken		Remarks
									DR/ FOR no with date		
1	Ankhir	Ashram	Param Hans Ashram	20,33	20//18,19,22,23,33//1,2,3	4.69	PLPA u/s Sec. 4 and 5	No			
2	Ankhir	Satsang Bhawan	Radha Swamisatsang Ashram	20,33	20//3,4,5,6,7,8,13,14,15,16,17,24,25,33//4,5	9.12	PLPA u/s Sec. 4 and 5	No			
3	Ankhir	Farm House	Vipul Goyal and Kamal Jakhmi	20,21	20//5,6,15,16,25,21//1,2,9,10,11,12,20,21	10.9	PLPA u/s Sec. 4 and 5	No			Stay by Honorable purjab and Haryana High Court
4	Ankhir	Farm House	Sun Rock Farm	9	9//8,9,12,13,18,19,22,23	3.85	PLPA u/s Sec. 4 and 5	No			Demolished
5	Ankhir	Marriage palace	Sethi Garden	32,39	32//5,6,15,16,25,39//15	4.16	PLPA u/s Sec. 4 and 5	No			Demolished
6	Ankhir	Farm House	Yogi Farm	8	8//6,7,14,15,16,17,24,25	4.21	PLPA u/s Sec. 4 and 5	No			Stay by Honorable purjab and Haryana High Court
7	Ankhir	Marriage palace	Vaishali Garden/Tripal nime	22	22//5,6,15,23//1,10,11	3.78	PLPA u/s Sec. 4 and 5	No			Demolished
8	Ankhir	Marriage palace	Delife Garden	23,24	23//2,3,4,5,7,8,9,12,13,18,19,22,23,24,25,24//1	10.5	PLPA u/s Sec. 4 and 5	No			Demolished
9	Ankhir	Farm House	Gurmukh SinghFarm	23,24	23//6,24//10	2.1	PLPA u/s Sec. 4 and 5	No			Demolished

10	Ankhir	Farm House	Pardeep Sethi	30,24,29,42	30//4, 5,6,7,15, 29//1, 2,3, 8,9,10,11, 12,13,18,19,20,21, 22, 23, 42//1, 2, 3, 4, 7/2, 8, 9, 24//22, 23	25	PLPA u/s Sec. 4 and 5	No	Demolished	
11	Ankhir	Ashram	Jagat Gurudham	7	7//22	0.7	PLPA u/s Sec. 4 and 5	No	-----	
12	Ankhir	Farm House	KK Ujjwala Farm	8,7	8//6, 15, 16, 7//6, 7, 8, 9, 10,11, 12, 13, 14, 15, 17, 18, 19, 20	12.9	PLPA u/s Sec. 4 and 5	No	-----	Stay by Honorable punjab and Haryana High Court
13	Ankhir	Farm House	Gymkhana Club	29	29// 14, 15, 16, 17,24, 25//1, 21/1	4.52	PLPA u/s Sec. 4 and 5	case under consideration	-----	Case applied for FCA, 1980 forest diversion.
14	Ankhir	Marriage palace	Imperial Garden	42	42// 14/1, 13, 9, 10, 11, 12,	2.46	PLPA u/s Sec. 4 and 5	No	Demolished	
15	Ankhir	Marriage palace	Saltrat	65	65//2, 3/2, 3/3, 8/3, 9	4.1	PLPA u/s Sec. 4 and 5	No	Demolished	
16	Ankhir	Farm House	Lohiya Farm	61	10,11,12	1.97	PLPA u/s Sec. 4 and 5	No	Demolished	
17	Ankhir	Marriage palace	Sanskriti Green	61	61//8, 13, 18/2, 19, 23/2	5.72	PLPA u/s Sec. 4 and 5	No	Demolished	
18	Ankhir	sector area	HSVP Sector 21 C III	24,25,	24//4, 5,6,7, 13, 14, 15, 16,17, 18, 24,25, 25//1,2, 9, 10,11, 12/1, 13/1, 19/3, 22/2, 28//1, 2/1, 9/2, 10, 12/1	137.9	PLPA u/s Sec. 4 and 5	case under consideration	-----	Case applied for FCA, 1980 forest diversion.
19	Ankhir	police post	police post		108//3,4,7, 8, 12, 13, 14, 17, 18, 19, 100//23,24	0.3	PLPA u/s Sec. 4 and 5	No	Demolished	
20	Mewla Maharajpur	Gausghala	Gopal Gausghala	110,124	110//22, 23, 124//2, 3,4,	8.61	PLPA u/s Sec. 4 and 5	No	-----	

21	Mewla Maharajpur	Farm House	Sateder Banga and Sandeep Chaprana	109	109//11,12, 2, 9, 99//22	5.22	PLPA u/s Sec. 4 and 5	No	Demolished	
22	Mewla Maharajpur	Farm House	Kamlesh Sharma Farm and Satish Parashar	125	125//1, 8,9, 10	3.26	PLPA u/s Sec. 4 and 5	No	Demolished	
23	Mewla Maharajpur	Farm House	Rishipal Farm	109,110	110//21, 109//25, 125//5, 2	2.73	PLPA u/s Sec. 4 and 5	No	Demolished	
24	Mewla Maharajpur	Gaushala	Narain Gaushala	100	100//6, 7,8, 13, 14, 16, 17, 18	2.73	PLPA u/s Sec. 4 and 5	No		
25	Mewla Maharajpur	Farm House	Khazani Farm House	98,99,110,10 9	98// 21, 99//25, 110//1, 10, 11, 20, 109//5, 6, 15, 16	5.45	PLPA u/s Sec. 4 and 5	No	Demolished	
26	Mewla Maharajpur	Marriage palace	Windsor Farm	110	110//7,8,9, 12, 13, 14, 17,18, 19	9.3	PLPA u/s Sec. 4 and 5	No	Demolished	
27	Mewla Maharajpur	Farm House	Usha Chawla Farm	99	99// 16, 17, 18	7.05	PLPA u/s Sec. 4 and 5	No	Demolished	
28	Mewla Maharajpur	Marriage palace	Meadous Farm	99,109	99// 24, 109//4, 7	1.49	PLPA u/s Sec. 4 and 5	No	Demolished	
29	Mewla Maharajpur	Marriage palace	Shaurya Farm	99	99// 18	2.58	PLPA u/s Sec. 4 and 5	No	Demolished	
30	Mewla Maharajpur	Farm House	Inderaj Farm	82,83	82// 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 8, 9, 10, 11, 12, 13, 83// 20,21	0.64	PLPA u/s Sec. 4 and 5	No	Demolished	
31	Mewla Maharajpur	Farm House	Bhalla Farm	83, 99	99//4, 5,6,7, 98//1, 2, 3, 83//21, 22, 23	15.6	PLPA u/s Sec. 4 and 5	No	Demolished	
32	Mewla Maharajpur	Marriage palace	Eden Garden	83	83//22, 23	6.78	PLPA u/s Sec. 4 and 5	No		Stay by Honorable punjab and Haryana High Court
33	Mewla Maharajpur	Marriage palace	Anand Farm	74	74//21, 22, 19, 20	1.61	PLPA u/s Sec. 4 and 5	No	Demolished	

34	Mewla Maharajpur	Marriage palace	Jashan Farm	83	83// 18, 19, 20	0.8	PLPA u/s Sec. 4 and 5	No	Demolished	
35	Mewla Maharajpur	Marriage palace	Raj Villa	82,83	83//1,2, 3,8,9, 10, 11,12, 13,82//5	2.28	PLPA u/s Sec. 4 and 5	No	Demolished	
36	Mewla Maharajpur	Marriage palace	Khalsa Garden	74	74//11,12, 19, 20	5.63	PLPA u/s Sec. 4 and 5	No	-----	Stay by Honorable punjab and Haryana High Court
37	Mewla Maharajpur	Farm House	Kalash Baisala	36,37	36//4,5,6,7,14,15,16, 17, 24, 37//3,4	0.89	PLPA u/s Sec. 4 and 5	No	Demolished	
38	Mewla Maharajpur	Marriage palace	Jannet Velly	54	54//19,21, 22, 23,18,	18.95	PLPA u/s Sec. 4 and 5	No	-----	Stay by Honorable punjab and Haryana High Court
39	Mewla Maharajpur	Marriage palace	Aravalli (Mahender Partap)	79, 80	80//1,8,9,10,11,12,1 3,18,19,20,22,23, 79//15	2.28	PLPA u/s Sec. 4 and 5	No	Demolished	
40	Mewla Maharajpur	Farm House	Rajpal Nagar Uf Mama	34,35	35//2,3,4,5,6,7,8,9,10 11,12,13,14,15,16,17 18,19,20,21,22,23,24 25, 34//1,2 3,4,7,8,9,10,11,12, 13, 20, 21, 18, 19, 22,	9.49	PLPA u/s Sec. 4 and 5	No	Demolished	
41	Mewla Maharajpur	University	Manav Rachna	35	35//1	35.18	PLPA u/s Sec. 4 and 5	Approved	-----	
42	Mewla Maharajpur	Restaurant	Shibiya Restaurant	37, 39	38//8,9,10,11,12,13, 19, 20,21, 22,37//15,16,25	0.4	PLPA u/s Sec. 4 and 5	No	Demolished	
43	Mewla Maharajpur	School	MVN School	53, 54	53//2,3,8,9,10,11,12, 13,18,19,20, 54//6,15,16	11.79	PLPA u/s Sec. 4 and 5	case under consideration	-----	Case applied for FCA, 1980 forest diversion.
44	Mewla Maharajpur	School	Aravalli School	83, 84	84//20,21, 83//16,24,25	13.25	PLPA u/s Sec. 4 and 5	case under consideration	-----	Case applied for FCA, 1980 forest diversion.

147

45	Mewla Maharajpur	Mandir	Siddata Ashram	59, 60, 73, 74	74//3,4,5,6,7,8,13,14, 15,17,18, 59//16,24,25,60//10, 11,20,21,73//1	6.02	PLPA u/s Sec. 4 and 5	No	-----	
46	Mewla Maharajpur	Park	Leisure Valley	99, 109	99//23, 109//3, 8	16.82	PLPA u/s Sec. 4 and 5	Proposed by HSVP Department as non forest land	-----	
47	Mewla Maharajpur	Farm House	Sahned Foundation	97, 98	97//11, 20, 98//15,16	2.55	PLPA u/s Sec. 4 and 5	No	Demolished	
48	Mewla Maharajpur	Mandir	Shiv Mandir	62	62//1,2, 9	0.62	PLPA u/s Sec. 4 and 5	No	-----	
49	Mewla Maharajpur	Mandir	Hanuman Mandir(Tilakraj Basela)			1.58	PLPA u/s Sec. 4 and 5	No	-----	
50	Mewla Maharajpur	sector area	HSVP sector 44&47	111, 123	111//16, 17, 24,25, 123//4, 5,6, 7	512	PLPA u/s Sec. 4 and 5	case under consideration	-----	Case applied for FCA, 1980 forest diversion.
51	Mewla Maharajpur	sector area	HSVP sector 45	108	108//1,26//	16.5	PLPA u/s Sec. 4 and 5	case under consideration	-----	Case applied for FCA, 1980 forest diversion.
52	Mewla Maharajpur	Farm House	Farm House	22	22//	3.55	PLPA u/s Sec. 4 and 5	No	Demolished	
53	Mewla Maharajpur	Farm House	Farm house			2.49	PLPA u/s Sec. 4 and 5	No	Demolished	
54	Manger	Factory	Darshan Mixture plant	4, 5	4//16,17,1,17,2,24/1 24/2,24/3,25,5//20, 21	3.75	PLPA u/s Sec. 4 and 5	No	FOR No 918 /10 dated 31.03.16 Pc No 61 F of 16-17	
55	Manger	Farm House	Krishan Kumar jakhar &Dev raj Kamboj	11, 23, 4	11//16,17,24,25,23// 4,5,6,24//1, 10	4.67	PLPA u/s Sec. 4 and 5	No	Demolished	

56	Manger	Dhaba	Raj Singh Dhaba	11	11//15/2	0.1	PLPA u/s Sec. 4 and 5	No	FOR No 500/49987 dated 12.10.2014 PC No 23 F of 15-16, FOR 500/49992 dated 17.01.2015 PC No 26 F of 15-16, 500/49988 dated 16.10.2014 PC No 24 F of 15-16
57	Manger	Farm House	Karan luthra	4, 12	4//20/1,19,21/3,12// 2/1,2/2	0.95	PLPA u/s Sec. 4 and 5	No	Demolished
58	Manger	Dhaba	Ramesh Dhaba	10	10//9	0.08	PLPA u/s Sec. 4 and 5	No	Nil
59	Manger	Mandir	Mandir	10	10//7	0.05	PLPA u/s Sec. 4 and 5	No	Nil
60	Pali	crusher zone	Pali Crusher Zone	68,67, 78,89,88,95	68//4,5,14,15,16,17, 24,25,67//1,10,11,20 21,78//1,10,11,89// 4,5,6,7,15,88//10,11, 95//21	21.51	PLPA u/s Sec. 4 and 5	No	Nil
61	Lakarpur	Juggis	Khori Lakarpur Jhuggis	24,35,20,21, 9, 19	24//1,2,3,4,5,6,7,8,9, 10,12,13,14,15,16,17, 18,23,24,25,35//4,5, 6,7,25//1,2,3,4,5,6,10 11,15,20,21,20//1 to 25,21//1to 25,9//11 12,13,17,18,19,20,21 22,23,24,25,19//1,1 0,11,20	98	PLPA u/s Sec. 4 and 5	No	Demolished
62	Lakarpur	Satsang Bhawan	Radha Swami satsang Bhawan	19	19//6,7,8,9,12,13,14, 15,16,17,18,19,22,23, 24	11.82	PLPA u/s Sec. 4 and 5	No	—

63	Lakarpur	Tourist complex	Surajkund tourism	26, 25, 33, 38, 39, 46	26//20,21,25//16,25,33//1,2,9,10,11,12,13,19,20,38//5,6,15,16,25,39//1,2,3,4,8,9,10,11,12,13,18,19,20,21,22,23,46//1,2,3,4,7,8,9,10	39.12	PLPA u/s Sec. 4 and 5	No	case under consideration	-----	Case applied for FCA, 1980 forest diversion.
64	Lakarpur	Hotel	Hotel vivanta	26	26//4/1,7	1.57	PLPA u/s Sec. 4 and 5	No	-----	-----	Stay by Honorable Punjab and Haryana High Court
65	Lakarpur	Hotel	Sharworn Portica			2.51	PLPA u/s Sec. 4 and 5	No	-----	-----	
66	Badkhal	Tourist complex	Badkhal Tourism Complex	44, 45, 74	44//15,16,45//20,74//7/2,8,9,11,12,13,20	6.81	PLPA u/s Sec. 4 and 5	No	FOR No. 4932/499 dated 21-8-2009, P C No. 59 F of 2011-12		
67	Anangpur	Marriage palace	The Riwarz farm	58		5.53	PLPA u/s Sec. 4 and 5	No	Demolished		
68	Anangpur	Farm House	Prashant farm	58, 1359		4.57	PLPA u/s Sec. 4 and 5	No	Demolished		
69	Anangpur	Marriage palace	Golden Cremic	1359		1.17	PLPA u/s Sec. 4 and 5	No	Demolished		
70	Anangpur	Farm House	Swaroop Creations	58		1.17	PLPA u/s Sec. 4 and 5	No	Demolished		
71	Anangpur	Godown	Ishwar Gowdown	58		1.01	PLPA u/s Sec. 4 and 5	No	nil		
72	Anangpur	Farm House	Chhada farm	58		10.5	PLPA u/s Sec. 4 and 5	No	Demolished		
73	Anangpur	Farm House	Birender S/o Narayan	58		5.85	PLPA u/s Sec. 4 and 5	No	Demolished		
74	Anangpur	Farm House	Gupta Farm	58		3.75	PLPA u/s Sec. 4 and 5	No	Demolished		
75	Anangpur	Marriage palace	Mahipal Green Velly	1359		2.95	PLPA u/s Sec. 4 and 5	No	Demolished		
76	Anangpur	shop	Sharma Traders	1359		0.75	PLPA u/s Sec. 4 and 5	No	Demolished		
77	Anangpur	Farm House	Parmod gupta	1374		1.21	PLPA u/s Sec. 4 and 5	No	Demolished		
78	Anangpur	Farm House	Muthoot Group	1374		1.2	PLPA u/s Sec. 4 and 5	No	Demolished		

79	Anangpur	Farm House	Inderpal farm	1374		1.26	PLPA u/s Sec. 4 and 5	No	Demolished	
80	Anangpur	Marriage palace	Royal Garden (Surrender S/o Natthi)	1374		2.61	PLPA u/s Sec. 4 and 5	No	Demolished	
81	Anangpur	Marriage palace	Exporma farm (Gullu Rekhi)	1374		2.1	PLPA u/s Sec. 4 and 5	No	Demolished	
82	Anangpur	Marriage palace	Dawer farm	1374		1.44	PLPA u/s Sec. 4 and 5	No	Demolished	Stay by Honorable punjab and Haryana High Court
83	Anangpur	Farm House	Mannu Bhadana	1374, 1378		1.33	PLPA u/s Sec. 4 and 5	No	Demolished	
84	Anangpur	Marriage palace	Amrit Green Velly	1374, 1378		1.33	PLPA u/s Sec. 4 and 5	No	Demolished	
85	Anangpur	Farm House	Rishipal S/o Badlu	1374, 1378		5	PLPA u/s Sec. 4 and 5	No	Demolished	
86	Anangpur	Farm House	Mannu Bhadana	1374, 1378		9	PLPA u/s Sec. 4 and 5	No	Demolished	
87	Anangpur	Farm House	Vicky farm	1378		1.72	PLPA u/s Sec. 4 and 5	No	Demolished	
88	Anangpur	Marriage palace	Lotus farm	1378		1.29	PLPA u/s Sec. 4 and 5	No	Demolished	Stay by Honorable punjab and Haryana High Court
89	Anangpur	Marriage palace	Intzar farm	1378		5.37	PLPA u/s Sec. 4 and 5	No	Demolished	Stay by Honorable punjab and Haryana High Court
90	Anangpur	Farm House	Bidhuri farm	1378		1.16	PLPA u/s Sec. 4 and 5	No	Demolished	
91	Anangpur	Marriage palace	Anandvan sandhu group	1378		7	PLPA u/s Sec. 4 and 5	No	Demolished	

92	Anangpur	Farm House	Sanju Jain, farm house	1378, 1387		2.16	PLPA u/s Sec. 4 and 5	No	Demolished	
93	Anangpur	Farm House	Virender bidhuri	1378, 1387		0.98	PLPA u/s Sec. 4 and 5	No	Demolished	
94	Anangpur	Marriage palace	Orchid velly, marriage palace	1378		2.43	PLPA u/s Sec. 4 and 5	No	Demolished	
95	Anangpur	Marriage palace	Iconic farm, marriage palace	1378		0.83	PLPA u/s Sec. 4 and 5	No	Demolished	
96	Anangpur	Marriage palace	Kings velly, marriage palace	1378		5.57	PLPA u/s Sec. 4 and 5	No	Demolished	
97	Anangpur	Farm House	Art Village (Jagdeep sangwan)	1379		4.37	PLPA u/s Sec. 4 and 5	No	Demolished	
98	Anangpur	Farm House	Devender Bhadana	1386 ,1383,1379		13	PLPA u/s Sec. 4 and 5	No	Demolished	
99	Anangpur	Farm House	Soni farm	1381		2.59	PLPA u/s Sec. 4 and 5	No	Demolished	
100	Anangpur	Farm House	Malhotra farm	1381		0.29	PLPA u/s Sec. 4 and 5	No	Demolished	
101	Anangpur	Farm House	Prakash farm	1381		0.35	PLPA u/s Sec. 4 and 5	No	Demolished	
102	Anangpur	Farm House	Manav Rachna farm	1381		0.31	PLPA u/s Sec. 4 and 5	No	Demolished	
103	Anangpur	Farm House	Krish Bidhuri	1381		0.47	PLPA u/s Sec. 4 and 5	No	Demolished	
104	Anangpur	Farm House	Ashwani Nagar	1381		0.33	PLPA u/s Sec. 4 and 5	No	Demolished	
105	Anangpur	Farm House	Soni farm	1381		0.9	PLPA u/s Sec. 4 and 5	No	Demolished	
106	Anangpur	Farm House	Manish pandit	1381		0.57	PLPA u/s Sec. 4 and 5	No	Demolished	
107	Anangpur	Farm House	Judge farm	1381		0.45	PLPA u/s Sec. 4 and 5	No	Demolished	
108	Anangpur	Farm House	Vedpal farm	1381		0.61	PLPA u/s Sec. 4 and 5	No	Demolished	

109	Anangpur	Farm House	Chopra farm	1339			14.22	PLPA u/s Sec. 4 and 5	No	Demolished	
110	Anangpur	Farm House	Krish farm	1233			1.32	PLPA u/s Sec. 4 and 5	No	Demolished	
111	Anangpur	material supplier	Kartar Bhadana	1387			15.71	PLPA u/s Sec. 4 and 5	No	Demolished	
112	Anangpur	Farm House	farm House	1205			2	PLPA u/s Sec. 4 and 5	No	Demolished	
113	Anangpur	Farm House	farm House	1205			1	PLPA u/s Sec. 4 and 5	No	Demolished	
114	Anangpur	Farm House	farm House	1351				PLPA u/s Sec. 4 and 5	No	Demolished	
115	Anangpur	Farm House	Farm House	1388			0.36	PLPA u/s Sec. 4 and 5	No	Demolished	
116	Anangpur	Farm House	Farm House	1389			0.31	PLPA u/s Sec. 4 and 5	No	Demolished	
117	Anangpur	Farm House	Farm House	1388			0.36	PLPA u/s Sec. 4 and 5	No	Demolished	
118	Anangpur	Farm House	farm house	1205			3.54	PLPA u/s Sec. 4 and 5	No	Demolished	
119	Anangpur	juggis/houses	Kattan pahari	1408, 1404				PLPA u/s Sec. 4 and 5	No	FOR NO 0452/079 DATED 7/2/2019 PC NO 13F OF 2019-20, FOR No. 0452/096 dt 22-6-19; FOR 0452/094 dated 17-5-19; FIR No. 420 dt. 9-7-19; FOR 0452/75 dt. 6-1-2019	
120	Kot	Boundary wall	Boundary wall				0.0247	PLPA u/s Sec. 4 and 5	No	Notice issued by DTP Enforcement Faridabad	
121	Kot	Boundary wall	Boundary wall				0.0296	PLPA u/s Sec. 4 and 5	No	Notice issued by DTP Enforcement Faridabad	

122	Kot	Boundary wall	Boundary wall			0.0494	PLPA u/s Sec. 4 and 5	No	Notice issued by DTP Enforcement Faridabad	
123	Kot	Boundary wall	Boundary wall			0.0247	PLPA u/s Sec. 4 and 5	No	Notice issued by DTP Enforcement Faridabad	

[Signature]

**Divisional Forest Officer
Faridabad,**